

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/020/490/2014

HYDERABAD, this the 22nd day of January, 2020



**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**

M. Venkateswara Rao,
S/o. Sri China Sampath,
Aged about 60 years,
Retd. as Diesel Assistant,
18-11-26/34, Khuddus Nagar,
Near Diesel Loco Shed,
Vijayawada.

... Applicant

(By advocate: Mrs. S. Siva Kumari)

Vs

1. Union of India rep. by
General Manager,
South Central Railway,
Rail Nilayam,
Secunderabad.
2. Senior Divisional Personnel Officer,
South Central Railway,
Vijayawada Division,
Vijayawada.
3. FA & CAO,
South Central Railway,
Rail Nilayam,
Secunderabad.

... Respondents

(By advocate: Mr. N. Srinatha Rao,
SC for Railways)

OR D E R (ORAL)

Hon'ble Mr. Ashish Kalia, Judl. Member

None present for the applicant. Sri N. Srinatha Rao, learned counsel for the respondents present.

2. Since this is a matter of 2014, it is taken up for adjudication today. It is noticed that the cause of action is a belated one. The representation of the applicant itself is made way back in the year 2011, which is stated to be pending. We found that the O.A. is highly barred by law of limitation. Hence, the same is dismissed. No order as to costs.

***(B.V. SUDHAKAR)*
ADMN. MEMBER**

***(ASHISH KALIA)*
JUDL. MEMBER**

/pv/